

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Date 18th June, 2025

Trade Notice No. 06/2025-26

To

1. All Regional Authorities of DGFT
2. All Customs Commissionerate
3. Members of Trade

Subject: Seeking application for allocation of Pharma Grade Sugar under restricted category

Government of India vide Notification No. 17 dated June 17, 2025 has permitted export of Pharma Grade Sugar under a Restricted Export Authorization **subject to the following safeguards –**

- i. Total Exports in a financial year shall not exceed 25,000 MTs,
 - ii. Mandatory submission of a valid drug manufacturing license issued by the concerned State Licensing Authority; and
 - iii. Submission of requisite test reports and certification from NABL accredited laboratories confirming compliance with Pharma Grade Sugar specifications at the time of actual exports
2. In this regard, it has been decided to allocate one time quota of 25,000 MT of Pharma Grade Sugar to Bonafide Pharma exporter under restricted category, for the current sugar season i.e. upto September 30, 2025. The procedure to apply for the export of authorization is outlined below :

- i. Online applications for export of Pharma Grade Sugar [under ITC (HS) code 17011490 and ITC (HS) code 17019990] filed from June 20, 2025 to July 20, 2025 will only be considered.
- ii. Exporter can apply online through DGFT's ECOM system for Export Authorizations (Non-SCOMET Restricted Items). Please refer Trade Notice

No. 03/2021-22 dated May 10, 2021. There is no need to send hard copy of the application via mail or post.

- iii. Only one application per IEC will be considered for allocation of quota.
- iv. All applicants seeking export authorization under quota may apply online by navigating to the DGFT website (<https://www.dgft.gov.in>) -> Services -> Export Management Systems -> License for Restricted Exports.

3. Quota Allocation: Quota shall be allocated to the applicants on pro-rata basis, based on production capacity of the applicants.

4. Validity of Authorisation: Export Authorizations shall remain for one year irrespective of the end of financial year.

5. Conditions for Actual Export: The Authorisation shall carry the condition that, at the time of export, the exporter must submit test reports and certification from NABL-accredited laboratories confirming compliance with the specifications for Pharma Grade Sugar.


6. Eligibility at Application Stage:

- The applicant must submit a valid Drug Manufacturing License issued by the concerned State Licensing Authority at the time of applying for a Restricted Export Authorization.
- The exporter/manufacturer shall be registered member of PHARMEXIL and shall possess a valid RCMC from PHARMEXIL.

7. Rejection of Proposals: Deficient applicants, applications received through emails or by post or received beyond the specified timeline will not be considered.

8. Right of Central Government: DGFT reserves the right to decide or alter the modalities of distribution and allocation as per applications received.

This Trade Notice is issued with the approval of competent authority.


18/06/2025
(Pratibha Kumari)

Deputy Director General of Foreign Trade

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